

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 612  
IB-472/ND/2022  
IA/4487/2022

**IN THE MATTER OF:**  
**State Bank of India**

**...PETITIONER**

**Vs.**

**Mr. Akash Goyal**

**...RESPONDENT**

**Section**  
**U/s 95(1) of IB Code, 2016**

**Order delivered on 13.05.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**  
**For the Petitioner/Applicant**  
**For the Personal Guarantor**  
**For the Respondent**

:Adv. J Tarun Kumar  
:Adv. Milan Negi, Adv. Nikhil Jha  
:

**ORDER**

**IA/4487/2022**

Ld. Counsel on behalf of Resolution Professional is present. Ld. Counsel on behalf of Personal Guarantor is present and sought further time to file reply. Once again last opportunity is given to the Personal Guarantor to file their response, failing which the matter will be proceeded on the basis of the material available. List the matter on **03.07.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**